

1	2	3	4	5	6	7	8	9
24.	Uttar Pradesh	650	650	300	428	800	1305	26
25.	West Bengal	350	351	462	310	520	89	19
Total (States)		3210	3352	2897	3554	4325	4039	127
Total (UTs)		-	@	-	@	-	@	-
Total (All-India)		3210	3352	2897	3554	4325	4039	127

(c) Cumulative

@ Cent per cent villages electrified

[English]

Subletting of Government Accommodation

4371. SHRI NAND KUMAR SINGH CHAUHAN : Will the PRIME MINISTER be pleased to state :

(a) whether a large number of allottees of Type-II in various areas of Delhi viz Sarojini Nagar, Netaji Nagar, Nauroji Nagar, Sector 'D' (Mandir Marg), Aram bag, H&J Block (Kali Bari Marg) and R.K. Puram have subletted Government flats partially or fully and even garages;

(b) whether Directorate of Estates have received large number of complaints in this regard;

(c) if so, the details thereof and the action taken thereof;

(d) the number of raids conducted during the last six months;

(e) the exact number of allottees found subletting their accommodations; and

(f) the action contemplated by the Government against the allottees?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. U. VENKATESWARLU) : (a) and (b). Based on the complaints received from time to time and periodical inspections conducted in the matter instances of partial and full subletting of Government dwelling units and garages have been observed in these areas:

(c) During the last one year, 238 complaints regarding subletting of Government accommodation have been received in the Directorate of Estates. Inspections of the quarter have been assigned to the teams of Asstt. Director of Estates for doing surprise inspection of the quarters.

(d) On the directions of Hon'ble Supreme Court in the case of Siv Sagar Tiwari versus Union of India & Ors. door-to-door inspections of quarters to detect subletting have been carried out. During the last six months, inspection of 20,000 quarters has been carried out by Directorate of Estates.

(e) Subletting was detected in 2161 cases.

(f) Whenever any person is found guilty of subletting, all the penalties prescribed in the Allotment Rules are awarded which includes cancellation of Govt. Accommodation. In case the quarter is not vacated within the prescribed period of 60 days, a case is filed under the Public Premises (Eviction of Unauthorised (occupants) Act 1971 for eviction.

Outlay for Agriculture sector

4372. DR. PRABIN CHANDRA SARMA : DR. ARUN KUMAR SARMA :

Will the Minister of PLANNING AND PROGRAMME IMPLEMENTATION be pleased to state :

(a) whether there has been a big gap between the approved outlay and revised outlay for Agriculture Development in Assam during the last three years;

(b) if so, the reasons therefor;

(c) whether in view of the backwardness in Agricultural Development in the State, the Government propose to enhance the outlay;

(d) if so, the details thereof; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION AND MINISTER OF STATE OF THE MINISTRY OF SCIENCE AND TECHNOLOGY (SHRI YOGINDER K. ALAGH) : (a) to (e). Approved outlay and revised approved State Plan outlay for Agriculture and Allied Sectors of Assam during the last three years are given as under :

(Rs. in lakh)

Year	Approved Outlay	Revised Approved Outlay
1993-94	13933	10355
1994-95	13933	11823
1995-96	16600	13993

Reasons for downward revision of the approved outlay are that the State Government could divert upto 20% of Central Assistance to meet the B.C.R. (Balance of Current Revenue) as per the Recommendations of Dr. Rangarajan Committee Report. The State Government of Assam has already diverted upto 20% of Central Assistance. Besides the State Government have not been able to generate adequate resources to the desired extent.

Misuse of Residential Plot

4373. SHRI R.L.P. VERMA : Will the PRIME MINISTER be pleased to state :

(a) whether some plots meant for residential purpose have been converted into multi-storeyed shops for commercial purpose whereas the DDA/Civic authorities approved the maps, etc. for residential purpose; and

(b) the action taken/proposed to be taken against the owners of such plots?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. U. VENKATESWARLU) : (a) Yes, Sir.

(b) For misuse of residential premises, action is taken by DDA. The number of cases in which prosecutions have been launched during the last four years are as under:

1992-93	303
1993-94	481
1994-95	502
1995-96	9

Scams

4374. SHRI TARIQ ANWAR :
DR. M.P. JAISWAL :
DR. T. SUBBARAMI REDDY :

Will the PRIME MINISTER be pleased to state :

(a) the number of scams unearthed in the country during 1995-96;

(b) the number of cases entrusted to CBI for inquiring into the scams;

(c) the number of scams at present under the investigations of CBI;

(d) the nature of difficulties being faced by the CBI while investigating these scams;

(e) whether instructions have been issued to the CBI to formulate a cell for conducting inquiries into these scams;

(f) whether a 500 crore scams in Karnataka has been unearthed; and

(g) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI S.R. BALASUBRAMONIYAN) : (a) and (b). During the year 1995-96, 69 cases, relating to the following scams, were registered by the CBI for investigation :-

N0. of cases	Name of the Scam
(i) 1	Urea Scam
(ii) 17	Housing Scam
(iii) 44	Animal Husbandry Scam
(iv) 7	Bank Securities Scam
Total : 69	

(c) out of these 69 cases, 64 cases are still under investigation.

(d) There were some difficulties in investigation of bank scam cases but these were overcome by the CBI and a majority of these cases were finalised.

(e) A cell known as Bank Securities Cell for investigation and prosecution of Bank Scam cases exclusively has been created in the C.B.I.

(f) and (g). The Government have no information in this regard.

Fund From North Eastern Council Plan

4375. SHRI TH. CHAOBA SINGH : Will the Minister of PLANNING AND PROGRAMME IMPLEMENTATION be pleased to state :

(a) the Fund Flow from North Eastern Council Plan to the different NE States during the last five years;

(b) whether some member State of the NEC have been voicing their concern about low investments made in their States from NEC plan funds; and

(c) if so, the steps being taken to ensure equitable investments in different member States by NEC?

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION AND MINISTER OF STATE OF THE MINISTRY OF SCIENCE AND TECHNOLOGY (SHRI YOGINDER K. ALAGH) : (a) to (c). North Eastern Council generally undertakes projects which have inter-state ramifications and, therefore, it is not possible to quantify funds allocated to different States. Some States have expressed concern regarding non inclusion of certain projects of benefit to them in the NEC plans. However, the allocations for various projects/schemes are finalised taking into account the technical and economic viability of the projects, needs of the area and availability of funds.